GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE RAJYA SABHA

UNSTARRED QUESTION NO. 1646

TO BE ANSWERED ON TUESDAY, AUGUST 3, 2021/SRAVANA 12, 1943 (SAKA)

"Tax fraud under GST"

1646. SHRI SANJAY RAUT:

Will the Minister of FINANCE be pleased to state:

- a. whether it is a fact that the GST authorities have unearthed over ₹35,000 crore of tax fraud committed by misuse of input tax credit (ITC) provision under the Goods and Services Tax (GST) regime during the financial year 2020-21 and booked about 8,000 cases involving fake ITC;
- b. if so, the details thereof and Government's reaction thereto; and
- c. the details of steps taken or proposed to be taken by Government to catch the culprit by making stringent rules and regulations to stop such frauds in the future?

ANSWER MINISTER OF STATE FOR FINANCE (SHRI PANKAJ CHOUDHARY)

(a) & (b) Sir, the details of Input Tax Credit [ITC] fraud detected by CGST formations under CBIC are as following:

Sr No.	Period	No. of Cases	Quantum involved (In Rs. Crore)
1	2020-21	7268	31233.40

(c)Steps taken by the Government to prevent such frauds are given below:

- i. Introduction of AADHAR authentication for processing of new registration application;
- ii. Facility to verify cancelled / existing registrations of the applicants seeking new registrations;
- iii. Provisions to suspend / cancel registration of taxpayers found to the adverse notice of the department;
- iv. Bulk suspension of registration by GSTN based on business intelligence and further follow up of the same by the CBIC;
- v. Additional grounds for cancellation of registration have been introduced where there is mismatch between FORM GSTR1 and FORM GSTR 3B (Rule 21) of CGST Act, 2017, etc.;
- vi. To prevent fake dealers and shell companies to pass on fake credit, without filing their GSTR3B returns and paying taxes, a provision has been made to block furnishing of outward supply statement in FORM GSTR-1 by a taxpayer, if 2 or more GSTR 3B returns are not filed by the said taxpayer.
- vii. E-invoices have been made mandatory for all B2B transaction with turnover above Rs. 50 crore.
- viii. Generation of E-way bill by those taxpayers who have not furnished return for consecutive period of two month has been restricted.
 - ix. Blocking of ITC Credit under Rule 86A of CGST Act, 2017, was introduced if the proper officer has reason to believe that ITC has been availed fraudulently.
